

ITEM NO.54

COURT NO.10

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

MA. 25 OF 2018 in SLP(Crl.) No(s). 10411/2017

AWTAR SINGH & ORS.

Petitioner(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.1991/2018-EXTENSION OF TIME)

Date : 08-01-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Devvrat, AOR

Mr. Aditya Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Time to comply with the conditions imposed by the High Court vide order dated 29<sup>th</sup> November, 2017 is further extended for a period of ten days. It is made clear that no further extension of time shall be granted.

Application seeking extension of time shall stand disposed of accordingly.

(NEELAM GULATI)  
COURT MASTER (SH)

(JAGDISH CHANDER)  
BRANCH OFFICER